

bring urban agricultural lands at par with other urban properties, it has now been decided to make urban agricultural land holdings of the value of Rs. 10,000 and less, allottable.

(b) Yes. Evacuee industrial establishments valued at Rs. 50,000 or less are allottable.

Shri A. S. Sarhadi: May I ask why this discrimination between industrial establishments and blocks of urban agricultural land? Where as the value kept for industrial establishments is Rs. 20,000 in the case of agricultural land it is Rs. 10,000.

Shri Mehr Chand Khanna: I said in the case of urban agricultural lands we are treating them on a par with the urban evacuee property. For that the limit of allotability is Rs. 10,000 and less.

Shri A. S. Sarhadi: May I know the areas of the blocks that are being prepared for the purpose of assessing their value?

Shri Mehr Chand Khanna: If the value of a building allotted is Rs. 10,000 or less, then it becomes allottable.

Shri A. S. Sarhadi: What is the area of that holding?

Shri Mehr Chand Khanna: The area will depend on the valuation which is done on a cash basis.

शाला अजित राम : क्या मिनिस्टर साहब बतलायेंगे कि कितनी ऐसी जमीन है, भ्रवं एग्रिकल्चरल लैंड, जो अब तक एलाट नहीं हुई है ?

श्री मेहरचन्द खन्ना : मैं ने अभी आप की खिदमत में भर्ज किया कि अभी तक हम यह फैसला नहीं कर पाए थे कि भ्राया हम इसे बेहाती तरीके पर लें या शहरी । अब हम ने फैसला कर लिया है और हमारा इरादा है कि इसे शहरी तरीके पर लें । इस वक्त १०,००० रुपये से नीचे की जो जमीन है उसे हम नें ऐसटैबल करार दिया है ।

शाला अजित राम : एरिया कितना है जो भनएलाटेड है ?

श्री मेहरचन्द खन्ना : एरिया के बारे में तो मैंने अभी भर्ज किया कि हर एक भलाहदा होल्डिंग है, और जिस होल्डिंग की कीमत १०,००० रु० से नीचे है, वह बजट एलाट हो जायगी ।

Evacuee Property

*252. **Shri Mool Chand:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether Government have received any representation from Evacuee's unsecured creditors and Muslim Evacuee Unsecured Creditors Association, Karnal, in connection with the realization of decretal amounts against evacuee's;

(b) whether Government's attention has been drawn to numerous complaints of these creditors in the Press;

(c) whether Government has collected figures of the total amount of the claims of these creditors in the shape of court decrees against evacuees;

(d) whether Government has taken any action on these representations;

(e) if so, nature of the action taken thereon; and

(f) if not, the reasons thereof?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Yes.

(b) Yes.

(c) No.

(d) Yes.

(e) Suitable replies to parties informing them that no payment could be made in respect of unsecured third party claims were sent.

(f) Does not arise.

Shri Mool Chand: May I know what action has been taken in connection with part (c) of the question?

Shri Mehr Chand Khanna: I said suitable replies to the parties have already been sent.

All India Sericultural Training Institute

*253. **Shri Thimmaiah:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 479 on the 27th November, 1956 and state:

(a) whether the location of the All India Sericultural Training Institute has since been finalised; and

(b) if so, where it is going to be located?

The Minister of Commerce (Shri Kanungo): (a) No, Sir.

(b) Does not arise.

Shri Thimmaiah: Is it not a fact that the Central Silk Board has recommended the location of this Sericultural Training Institute at Bangalore?

Shri Kanungo: Yes, it has recommended that an institute may be established at Bangalore.

Shri Thimmaiah: May I know when it is going to be established?

Shri Kanungo: It will be established after the plans and estimates are approved.

Shri Thimmaiah: Has not the plan been sent by the Central Silk Board up till now?

Shri Kanungo: No.

श्री भक्त बर्वाण : क्या इस सम्बन्ध में बंगलोर के सिवा और किसी अन्य स्थान के ऊपर भी विचार किया जा रहा है, जहाँ यह धंदा बहुत बड़े पैमाने पर होता है।

श्री कामून्गो : सब जगहों पर विचार किया गया है और बंगलोर सब से सही जगह तय हुई है।

Rural Housing

*254. **Shri Supakar:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether any amount has been allotted to Orissa for expenditure on rural housing during the Second Five Year Plan period; and

(b) if so, the amount spent so far in Orissa on rural housing programme?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) and (b). The sum of Rs. 10 crores available for rural housing in the Second Five Year Plan has not so far been allocated to States, as the rural housing programme has not yet been finalised. The programme is likely to be finalised soon. In the meantime, allocations of a token character have been made to States in the current financial year. A sum of Rs. 1.50 lakhs has been allocated to Orissa.

Shri Supakar: May I know if there is any proposal to give the same amount of loan for rural housing as for housing in urban areas?

Shri Anil K. Chanda: The allocations will be made according to the needs in particular States.

Shri Ranga: What is the total amount of money that is allocated for this rural housing for the whole of India?

Shri Anil K. Chanda: The amount is Rs. 10 crores.

Shri Ranga: Is it proposed to make special provision for constructing these houses for the Scheduled Castes and village artisans especially?

Shri Anil K. Chanda: Certain sums have been provided for in the Ministry of Home Affairs for housing for Scheduled Castes and Scheduled Tribes people.

Shri Thimmaiah: May I know whether the rural housing scheme is